

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 150/2009 with I.A.No. 42/2009

Sub: Petition for revision of fixed charges due to additional capital expenditure incurred during 2004-09 for Farakka Super Thermal Power Station, (1600 MW).

Date of hearing : 24.8.2010

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : NTPC Limited, New Delhi

Respondents : WBSEB, BSEB, JSEB, GRIDCO, DVC, , PD Sikkim, TNEB, UT Pudukcherry, UPCL, PDD (J&K), PD Chandigarh, MPPTCL, GUVNL, ED, D & D, ED, D&NH, BSES Rajdhani, BSES, Yamuna, NDPL and MSEDCL

Parties present : Shri V.K.Padha, NTPC  
Shri Vivek Kumar, NTPC  
Shri Ajay Due, NTPC  
Shri Shyam Kumar, NTPC  
Shri R.B.Sharma, Advocate, BSEB

This petition has been filed by the petitioner, NTPC, for revision of fixed charges after considering the additional capital expenditure for the years 2004-09 in respect of Farakka Super Thermal Power Station, (1600 MW), based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 .

2. Learned counsel for the BSEB sought two weeks time to file reply on the affidavit filed by the petitioner. Request was allowed.

3. The Commission directed the respondent to file its reply by 7.9.2010, with an advance copy to the petitioner. The petitioner may file rejoinder, if any latest by 21.9. 2010.

4. The petition as well as I.A. shall be re-notified for hearing on 28.9.2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)